

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.4 - IA/16(AHM)2023
in
C.P.(CAA)/70(AHM)2021 in C.A.(CAA)/45(AHM)2021

Proceedings under Section Rule 11 r.w 154 of NCLT, 2016

IN THE MATTER OF:

Gameanax Studio Pvt Ltd

.....Applicant

Order delivered on: 15/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Advocate along with Advocates
Ms. Aditi Sharma and Mr. Vikram R. Choudhary.
For the Respondent :

ORDER

IA/16(AHM)2023 is filed by the petitioner for modification of Schedule of Assets dated 01.04.2020 instead of 01.04.2021. Since modification is of very technical nature which is asked for, we allow the petitioner to replace the Schedule of Assets.

With this, IA/16(AHM)2023 stands disposed of.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)